

# THE ASSAM GAZETTE

## অসাধাৰণ EXTRAORDINARY প্ৰাপ্ত কৰ্তৃত্বৰ দ্বাৰা প্ৰকাশিত PUBLISHED BY THE AUTHORITY

নং 157 দিশপুৰ, বৃহস্পতিবাৰ, 22 মাৰ্চ, 2018, 1 চ'ত, 1940 (শক)
No. 157 Dispur, Thursday, 22nd March, 2018, 1st Chaitra, 1940 (S. E.)

# GOVERNMENT OF ASSAM ORDERS BY THE GOVERNOR LEGISLATIVE DEPARTMENT:::LEGISLATIVE BRANCH

## **NOTIFICATION**

The 22nd March, 2018

No. LGL.221/2017/9.— The following Act of the Assam Legislative Assembly which received the assent of the Governor on 16th March, 2018 is hereby published for general information.

### ASSAM ACT NO. V OF 2018

(Received the assent of the Governor on 16th March, 2018)
THE ASSAM STATE HOUSING BOARD (AMENDMENT) ACT, 2018

## AN

## **ACT**

further to amend the Assam State Housing Board Act, 1972.

#### Preamble

Whereas it is expedient to amend the Assam State Housing Board Act, 1972, hereinafter referred to as the principal Act, in the manner hereinafter appearing;

Assam Act No.I of 1974

It is hereby enacted in the Sixty-ninth Year of the Republic of India as follows:-

### Short title, extent and commencement

- 1. (1) This Act may be called the Assam State Housing Board (Amendment) Act, 2018.
  - (2) It shall have the like extent as the principal Act.
  - (3) It shall come into force at once.

# Amendment of 2. In the principal Act, in section 2, section 2

- (i) after clause (8), the following new clause (8-A) shall be inserted, namely:"(8-A) "Vice-Chairman" means the Vice-Chairman of the Board;";
- (ii) in clause (11), in between the words "Chairman" and " and", the punctuation mark and word ", Vice-Chairman" shall be inserted.

# Amendment of 3. In the principal Act, in section 4, section 4

- i) for sub-section (1), the following shall be substituted, namely:-
- "(1) The Board shall consist of a Chairman and a Vice-Chairman appointed by the Government, and the following members, namely:-
  - (a) Secretary, Urban Development Department;
  - (b) Secretary, Finance Department or his representative;
  - (c) Chief Engineer, Public Works Department (Road and Buildings) or his representative;
  - (d) Chief Engineer, Public Health Engineering Department;
  - (e) Director, Town and Country Planning, Assam;
  - (f) Commissioner of Panchayat and Rural Development, Assam and Director of Municipal Administration, Assam;
  - (g) Three members to be elected by the Assam Legislative Assembly from amongst its members."
- (ii) in sub-section (2), in between the words and punctuation mark "Chairman," and "or", the word "Vice-Chairman" shall be inserted.

- Amendment of 4. In the principal Act, in section 5, the existing provision shall be resection 5 numbered as section 5(1) and thereafter the following new sub-section (2) shall be inserted, namely:
  - "(2) The Chairman may from time to time, grant to the Vice-Chairman such leave as may be admissible under the rules and any person whom the Chairman appoints to act for the Vice-Chairman during such absence or leave shall while so acting be deemed for all purposes of this Act to be the Vice-Chairman."
- Amendment of 5. In the principal Act, in section 6, in sub-section (1), in between the section 6 words "Chairman" and "or", the punctuation mark and word ", Vice Chairman" shall be inserted.
- Substitution of 6. In the principal Act, for section 7, the following shall be substituted, section 7 namely:-
  - "7.(1) The Chairman, Vice- Chairman and every other member (not being an ex-officio member) shall hold office during the pleasure of the Government.
    - (2) The Chairman or the Vice-Chairman may hold office in a honorary capacity or on payment of remuneration. If any, remuneration is to be paid to the Chairman or the Vice-Chairman, such remuneration and other conditions of service shall be such as may be prescribed.
    - (3) The allowances to the members and the remuneration if any, to the Chairman or the Vice-Chairman shall be paid from the fund of the Board."
- Amendment of 7. In the principal Act, in section 10, in between the words "Chairman" section 10 and "or", the punctuation mark and word ", Vice- Chairman" shall be inserted.
- Amendment of 8. In the principal Act, in section 11, in between the words "Chairman" section 11 and "is", the words "or Vice-Chairman" shall be inserted.
- Amendment of 9. In the principal Act, in section 17, for the existing clause (c), the section 17 following shall be substituted, namely:-
  - "(c) every meeting shall be presided over by the Chairman and in his absence, the Vice-Chairman to preside over the meeting;"

#### S. M. BUZAR BARUAH,

Commissioner & Secretary to the Government of Assam, Legislative Department, Dispur, Guwahati-6.